

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
SPECIAL BENCH
COURT - 2

ITEM No.4 - IA/283(AHM)2024
in
C.P. (IB)/16(AHM)2024

Proceedings under Section 95 IBC

IN THE MATTER OF:

AXIS Bank Limited

.....Applicant

Vs

Prahalad Veljibhai Patel

.....Respondent

Order delivered on: 08/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Ravi Pahwa, Adv.

For the Personal Guarantor

: Mr. Kunal Vaishnav, Adv.

ORDER

IA/283(AHM)2024

This is an application filed under Rule 11 of NCLT Rules, 2016, by the Resolution Professional for taking on record the Report U/s 99 of the IBC, 2016.

Let notices be issued to the all financial creditors and to Corporate Debtor returnable on next date. The applicant is directed to collect the notices from the Registry within three days and serve upon the financial creditors & Corporate Debtor through Registered Ad Post / Speed-Post / Dasti mode as well as on the registered email ID within seven days from the date of this order. The financial creditors & Corporate Debtor may file reply, if any, within week from the date of receipt of notice. Rejoinder, if any, be filed within seven days thereafter.

Proof of service be filed by way of an affidavit before the next date of hearing.

List the matter on 23.02.2024

Sd/-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

Sd/-

SHAMMI KHAN
MEMBER (JUDICIAL)